

RATIFIED

Minutes of M.No.07/11 held on 18/05/2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 07/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 18.05.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
5.	Sh. A.K. Mishra, Asstt. IA			M/o Steel, U.B.
6.	Sh. Rajinder Pal Singh, DDG & Convener NC-I	486	23061562 Ext.345	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

Case No.:20/14/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
HQ File :01/80/050/00496/AM09/	RLA File :31/21/040/00073/AM09/	Lic.No/Date:3110034061 17.06.2008	Defer Date: 06.07.2010
1	Decision : The Committee noted that subject case was remained unlisted in the agenda as this case was shown as rejected in the draft minutes due to non receipt of reply from the firm and decision was uploaded accordingly on the on line server. Thereafter, DHI has informed that they have received the firm's reply and NC decision was amended to read as under study with DHI. However, case was not relisted through the server as the due date for re-listing the case was already over. Chairman requested DHI representative to finalize their comments at the earliest since the case is already delayed. The case may be re-listed on 06.07.2010.		

2	Case No.:39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	Defer Date: 06.07.2010
Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.				

Case No.:21/25/80-ALC2/2009	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case approved
	HQ File :01/80/050/00379/AM10/	RLA File :04/24/040/00129/AM10/	Lic.No/Date:0410107591 07.09.2009

Decision : The Committee noted that DHI has already recommended norms of the subject advance authorization vide their U.O. No. 3(22)/10-TSW(B)/156 dated 26/03/2010 and now provided the revised list of goods submitted by the firm. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Mesto power india for ratification of norms of licence no Lic no-0410107591 DTD 07-09-09

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Mesto power india. Firm's reply has been examined. The firm proposes to import rawmaterial & component for manufacture & supply of boiler. Based on the information submitted by the firm, this Office recommends the following.

Export

The description may be amended to "RECOX Boiler" of capacity 600TDS/D. The export weight is 715.4 MT & the same may be incorporated in the licence.

Import

The firm has amended list of items of import. The firm proposes to import different types of steel tubes only. The firm has asked for wastage of 6% on tubes. This Office recommends for to 2% wastage (as normally allowed) on Utilized quantity for item no 1 to 31 & 33. All other items may be deleted as requested by the firm.

The above issues with the approval of Joint Secretary (B).

*B.C.Nayak
Development Officer*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(22)/10-TSW(B) dated

The Committee, after deliberating upon the DHI comments and revised list of goods submitted by the firm, decided to ratify the norms in respect of the subject advance authorization in accordance with DHI comments. The representative of DHI present in the meeting informed that in the revised list of goods, firm has deleted some import items and quantity reduced for some other items and no fresh item included. The Committee also decided to forward the revised list of goods to RA for necessary action.

The Regional Authority may take necessary action accordingly.

4	Case No.:25/7/80-ALC2/2010	Party Name:ESSKAY MACHINE TOOLS PVT.LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case approved
	HQ File :01/80/050/00099/AM11/	RLA File :09/24/040/00045/AM10/	Lic.No/Date:0910040462 30.12.2009	
	Decision : The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

5	Case No.:38/7/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case approved
	HQ File :01/80/050/00112/AM11/	RLA File :31/21/040/00340/AM10/	Lic.No/Date:3110041949 15.02.2010	
	Decision : The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.			

The Regional Authority may take necessary action accordingly.

6	Case No.:18/7/80-ALC2/2010	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case approved
	HQ File :01/80/050/00092/AM11/	RLA File :32/24/040/00054/AM10/	Lic.No/Date:3210042854 16.02.2010	
	Decision : The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

7	Case No.:31/7/80-ALC2/2010	Party Name:PARIXIT INDUSTRIES LTD.	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00105/AM11/	RLA File :34/24/040/00196/AM10/	Lic.No/Date:3410026404 18.02.2010	Defer Date: 06.07.2010
	Decision : The Committee noted that subject case pertains to C&PC. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 06.07.2010.			

8	Case No.:22/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00096/AM11/	RLA File :09/24/040/00447/AM10/	Lic.No/Date:0910041035 22.02.2010	Defer Date: 06.07.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010:- 1. <i>Some of the items proposed for import are not multiples of 20 which need clarification.</i> 2. <i>Use of the components proposed for import.</i> 3. <i>Information in respect of Sl.No.9 of the Standard Deficiency Format.</i>			

9	Case No.:21/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00095/AM11/	RLA File :09/24/040/00522/AM10/	Lic.No/Date:0910041258 10.03.2010	Defer Date: 06.07.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010:- 1. <i>Input Weight of each casting/ forging and corresponding finished weight.</i> 2. <i>Use of each component proposed for import in the manufacture of export product</i> 3. <i>Specific item covered under item no 57 of import.</i> 4. <i>Serial no 4,5,9 & 11 of SDL export product wise.</i>			

10	Case No.:16/7/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	Defer Date: 06.07.2010
	Decision :The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010.			

11	Case No.:17/7/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case approved
	HQ File :01/80/050/00091/AM11/	RLA File :03/95/040/00800/AM10/	Lic.No/Date:0310565240 18.03.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C1829 of engineering products. The Regional Authority may take necessary action accordingly.			

12	Case No.:34/7/80-ALC2/2010	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	Defer Date: 06.07.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.			

13	Case No.:35/7/80-ALC2/2010	Party Name:PRAG RUBBER INDUSTRIES (P) LTD.	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00109/AM11/	RLA File :06/24/040/00050/AM10/	Lic.No/Date:0610017518 19.03.2010	Defer Date: 06.07.2010
	Decision : The Committee noted that firm's application was referred to DIPP whereas the case pertain to DHI. Accordingly, Committee advised the representative of DIPP to hand over the application to DHI for examination and submission of comments. The case may be re-listed on 06.07.2010.			

14	Case No.:36/7/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case Approved
	HQ File :01/80/050/00110/AM11/	RLA File :31/21/040/00391/AM10/	Lic.No/Date:3110042559 25.03.2010	
	Decision : The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

15	Case No.:19/7/80-ALC2/2010	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case Approved
	HQ File :01/80/050/00093/AM11/	RLA File :03/95/040/00867/AM10/	Lic.No/Date:0310567161 30.03.2010	
	Decision :The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product and it has also been decided to pre-fix the word “Crude Oil Pumps” in the description of export item No. 1 & 2. The Regional Authority may take necessary action accordingly.			

16	Case No.:28/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00102/AM11/	RLA File :34/24/040/00219/AM10/	Lic.No/Date:3410026751 06.04.2010	Defer Date: 06.07.2010
	Decision :The representative of the DC(MSME) informed the Committee that they received the firm’s application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.			

17	Case No.:29/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00103/AM11/	RLA File :34/24/040/00228/AM10/	Lic.No/Date:3410026752 06.04.2010	Defer Date: 06.07.2010
	Decision :The representative of the DC(MSME) informed the Committee that they received the firm’s application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.			

18	Case No.:30/7/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00104/AM11/	RLA File :34/24/040/00232/AM10/	Lic.No/Date:3410026753 06.04.2010	Defer Date: 06.07.2010
	Decision :The representative of the DC(MSME) informed the Committee that they received the firm’s application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.			

19	Case No.:37/7/80-ALC2/2010	Party Name:ELECTROMECH MATERIAL HANDLING SYSTEMS(I) PVT LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00111/AM11/	RLA File :31/21/040/00402/AM10/	Lic.No/Date:3110042767 06.04.2010	Defer Date: 06.07.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010:- 1. Furnish the details of items contained in the Kit.			

20	Case No.:26/7/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00100/AM11/	RLA File :07/24/040/00402/AM10/	Lic.No/Date:0710070813 07.04.2010	Defer Date: 06.07.2010
	Decision :The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.			

21	Case No.:20/7/80-ALC2/2010	Party Name:E.S.LIGHTING TECHNOLOGIES PVT LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case Approved
	HQ File :01/80/050/00094/AM11/	RLA File :05/23/040/00005/AM11/	Lic.No/Date:0510262347 13.04.2010	
	Decision :The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

22	Case No.:23/7/80-ALC2/2010	Party Name:DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00097/AM11/	RLA File :05/23/040/00229/AM10/	Lic.No/Date:0510262793 22.04.2010	Defer Date: 06.07.2010
	Decision :The representative of the DC(MSME) informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.			

23	Case No.:1/7/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00075/AM11/	RLA File :05/24/040/00027/AM11/	Lic.No/Date:0510263356 29.04.2010	Defer Date: 06.07.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIT for examination and submission of comments. The case may be relisted on 06.07.2010.			

	Case No.:2/7/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00076/AM11/	RLA File :07/24/040/00025/AM11/		

24			Lic.No/Date:0710071365 30.04.2010	Defer Date: 06.07.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 06.07.2010.			

	Case No.:3/7/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	Defer Date: 06.07.2010
25	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010:- 1. Use of the export products with their catalogue. 2. Sl no 5 & 11 of SDL export product wise			

	Case No.:4/7/80-ALC2/2010	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00078/AM11/	RLA File :61/24/040/00013/AM11/	Lic.No/Date:6110000431 30.04.2010	Defer Date: 06.07.2010
26	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.			

	Case No.:24/7/80-ALC2/2010	Party Name:VA TECH WABAG LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00098/AM11/	RLA File :04/24/040/00025/AM11/	Lic.No/Date:0410113509 30.04.2010	Defer Date: 06.07.2010
27	Decision : The Committee noted that firm's application was referred to DHI whereas the case pertain to DIPP. Accordingly, Committee advised the representative of DHI to hand over the application to DIPP for examination and submission of comments. The case may be re-listed on 06.07.2010.			

	Case No.:5/7/80-ALC2/2010	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00079/AM11/	RLA File :07/24/040/00022/AM11/	Lic.No/Date:0710071387 03.05.2010	Defer Date: 06.07.2010
28	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010:- 1. Information in respect of Sl.No.3,4,5, & 11 of the Standard Deficiency Format.			

29	Case No.:6/7/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00080/AM11/	RLA File :07/24/040/00024/AM11/	Lic.No/Date:0710071392 03.05.2010	Defer Date: 06.07.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010:- 1. Information in respect of Sl.No.3,4,5, & 11 of the Standard Deficiency Format export product wise.			

30	Case No.:7/7/80-ALC2/2010	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00081/AM11/	RLA File :07/24/040/00018/AM11/	Lic.No/Date:0710071394 03.05.2010	Defer Date: 06.07.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.			

31	Case No.:8/7/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00082/AM11/	RLA File :02/24/040/00254/AM10/	Lic.No/Date:0210141744 06.05.2010	Defer Date: 06.07.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.			

32	Case No.:9/7/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00083/AM11/	RLA File :31/24/040/00012/AM11/	Lic.No/Date:3110043149 06.05.2010	Defer Date: 06.07.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.			

33	Case No.:10/7/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00084/AM11/	RLA File :04/24/040/00330/AM10/	Lic.No/Date:0410113575 07.05.2010	Defer Date: 06.07.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a			

copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.

34	Case No.:11/7/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case Approved
	HQ File :01/80/050/00085/AM11/	RLA File :05/24/040/00055/AM11/	Lic.No/Date:0510263957 10.05.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of Advance Authorization No.0510259916 dated 05.03.2010 ratified in Norms Committee Meeting No. 6/80 dated 11.05.2010. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per norms of Advance Authorization No.0510259916 dated 05.03.2010 as under:- 1. Net weight of export product may be specified as 774 Kgs. 2. Quantity of import item may be allowed as 3251 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 11.08.2009. The Regional Authority may take necessary action accordingly.			

35	Case No.:12/7/80-ALC2/2010	Party Name:TIMKEN INDIA LTD.	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case Approved
	HQ File :01/80/050/00086/AM11/	RLA File :02/24/040/00011/AM11/	Lic.No/Date:0210141982 11.05.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of Advance Authorization No.0210135991 dated 1.1.2010 ratified in NC Meeting No.48/80 dated 02.03.2010. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per norms of Advance Authorization No.0210135991 dated 1.1.2010 as under:- 1. Total net export weight of 31065 Kgs may be specified with the quantity of export product. 2. Quantity of import item may be allowed as 56849 Kgs. inclusive of 83% wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

36	Case No.:13/7/80-ALC2/2010	Party Name:TIMKEN INDIA LTD.	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case Approved
	HQ File :01/80/050/00087/AM11/	RLA File :02/24/040/00010/AM11/	Lic.No/Date:0210141996 11.05.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of Advance Authorization No.0210135991 dated 1.1.2010 ratified in NC Meeting No.48/80 dated 02.03.2010. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per norms of Advance Authorization No.0210135991 dated 1.1.2010 as under:-			

1. Total net export weight of 55102 Kgs may be specified with the quantity of export product.
2. Quantity of import item may be allowed as 100837 Kgs. inclusive of 83% wastage after 20 % recovery.

The Regional Authority may take necessary action accordingly.

37	Case No.:14/7/80-ALC2/2010	Party Name:CARBONE LORRAINE INDIA PVT LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00088/AM11/	RLA File :04/24/040/00031/AM11/	Lic.No/Date:0410113729 12.05.2010	Defer Date: 06.07.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 06.07.2010.			

38	Case No.:15/7/80-ALC2/2010	Party Name:THE INDURE PVT. LTD	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00089/AM11/	RLA File :05/24/040/00020/AM11/	Lic.No/Date:0510264158 12.05.2010	Defer Date: 06.07.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 06.07.2010.			

39	Case No.:27/7/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00101/AM11/	RLA File :03/94/040/00104/AM11/	Lic.No/Date:0310574052 13.05.2010	Defer Date: 06.07.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 06.07.2010.			

40	Case No.:32/7/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
	HQ File :01/80/050/00106/AM11/	RLA File :03/95/040/00086/AM11/	Lic.No/Date:0310574189 13.05.2010	Defer Date: 06.07.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 06.07.2010.			

	Case No.:33/7/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2010 18.05.2010	Status:Case deferred
--	----------------------------	--	---	----------------------

41	HQ File :01/80/050/00107/AM11/	RLA File :03/94/040/00135/AM11/	Lic.No/Date:0310574215 13.05.2010	Defer Date: 06.07.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 06.07.2010.			

Case No. A - 02	M/s. IDMC Limited Vithal Udyognagar	HQ F.No.01/80/050/00281/AM07/DES.I	Lic.No. & Date
Meeting No.07/11		RA F.No.34/24/040/00067/AM07	3410016262 dt.15.06.2006
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010:-

1. Information in respect of Sl.No.3,4,5, & 11 of the Standard Deficiency Format.

Case No. A - 03	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQ F.No.01/80/162/00501/AM10/DES.I	Lic.No. & Date
Meeting No.07/11		RA F.No.05/24/039/00001/AM10	0510240582 dt.29.04.2009
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of DHI informed the Committee that complete papers of the case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.07/11		RA F.No.61/24/040/00036/AM09	6110000254 dt.05.12.2008
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

Case No. A/R-41	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/00339/AM10/DES.I	Lic.No. & Date
Meeting No.07/11		RA F.No.11/24/040/00010/AM10	1110020832 dt.04.08.2009
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

Case No. A/R-42	M/s. Bharat Earth Movers Ltd., Bangalore	HQ F.No.01/80/050/00535/AM08/DES.I	Lic.No. & Date 0710053990 dt.23.10.2007
Meeting No.07/11		RA F.No.07/24/040/00486/AM08	
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

Case No. A/R-43	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/01778/AM09/DES.I	Lic.No. & Date 1110019583 dt.10.02.2009
Meeting No.07/11		RA F.No.11/24/040/00073/AM09	
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010:-

1. *Submit calculation of copper proposed for import to examine their request..*

Case No. A/R-44	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00680/AM09/DES.I	Lic.No. & Date 3110033041 dt.11.03.2008
Meeting No.07/11		RA F.No.31/24/040/00367/AM08	
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

Case No. A/R-45	M/s. Sona Okegawa Precision Forgings Ltd., Gurgaon	HQ F.No.01/81/050/00914/AM07/DES.II/DES-I	Lic.No. & Date 0510199272 dt.09.02.2007
Meeting No.07/11		RA F.No.05/24/040/00762/AM07	
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

Case No. A/R-46	M/s. National Steel and Agro Industries Ltd.,	HQ F.No.01/80/050/00532/AM08/DES-I	Lic.No. & Date 1110016239 dt.22.10.2007
Meeting No.07/11		RA F.No.11/24/040/00041/AM08	
Date: 18.05.2010		Ratification of norms	

The case regarding correction of typographical error in the norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The Committee decided to correct the Sl. Nos. as 1,2,3,4,5,6 & 7 in place of Sl. No. 1,2, 6,7,8,9 & 10 and to correct the quantity of import item at Sl. No.8 as 45151.8 Ltr instead of 151.8 Ltrs in the Minutes of NC Meeting No.31/80-ALC2/2009 held on 03.11.2009.

The Regional Authority may take necessary action accordingly.

Case No. A/R-47	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00682/AM08/DES-I	Lic.No. & Date
Meeting No.07/11		RA F.No.05/24/040/00393/AM08	3110033083 dt.11.03.2008
Date: 18.05.2010		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

Case No. A/R-48	M/s. GKB RX Lens Pvt. Ltd., Kolkata	HQ F.No.01/80/050/01724/AM09/DES-I	Lic.No. & Date
Meeting No.07/11		RA F.No.02/24/040/00264/AM09	0210122829 dt.03.02.2009
Date: 18.05.2010		Ratification of norms	

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of DC(MSME) present in the meeting has brought to the notice of the Committee that SION H-540 is already available for the similar product which permits 5% wastage and the NC has also decided one similar case of the applicant firm in its meeting No.46/10 held on 16.02.2010. The Committee accordingly decided to allow the quantity of import item No.1 with 5% wastage instead of 2% as recommended earlier.

The Regional Authority may take necessary action accordingly.

Case No. A/R-49	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQ F.No.01/80/050/00303/AM10/DES-I	Lic.No. & Date
Meeting No.07/11		RA F.No.09/94/040/00311/AM10	0310533524 dt.12.08.2009
Date: 18.05.2010		Ratification of norms	

The case regarding amendment in the description of export product from "585MM Ball Slides" to "Ball Slides" under the above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The Committee decided to reject the case on the ground that the firm has not given any justified reasons for amendment of description for the export product.

The Regional Authority may take necessary action accordingly.

Case No. A/R-50	M/s. Micron Instruments Pvt. Ltd.,	HQ F.No.01/80/050/00958/AM03/DES-I	Lic.No. & Date
Meeting No.07/11		RA F.No.22/80/040/00103/AM03	2210001386 dt.26.11.2002
Date: 18.05.2010		Revision of norms	

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of the DIPP present in the meeting recommended the revised norms of this authorization as per norms of their Advance Authorization No.0510139544 dated 01.10.2004 ratified in Norms Committee Meeting No. 26/06 dated 27.09.2005. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization as recommended by DIPP as under:-

1. Net weight of export products at Sl. No. 1, 2, 3 & 4 may be specified as 252 Kgs, 84 Kgs., 60 Kgs. & 45 Kgs. respectively.
2. Total quantity of import items from Sl. No. 1 to 4 put together may be allowed as 890.82 Kgs. inclusive of 102 % wastage after taking 25% recovery from scrap.

The Regional Authority may take necessary action accordingly.

S.No.44

Case No. A/R-36	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00414/AM08/DES-I	Lic.No. & Date
Meeting No.07/11		RA F.No.03/95/040/00090/AM06	031032066 dt.08.06.2007
Date: 18.05.2010		Ratification of norms	

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The Committee noted that firm has requested to revise the weight of export product viz. a viz. deletion & reduction in the quantity of some import items and addition of few new import items as per revised list of goods submitted vide their letter dt. 16/02/2010. The DHI furnished written comments in this case vide their U.O. No. 3(31)/09-TSW(B)/ dated 14/05/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Larsen & Toubro Limited for ratification of norms of Licence no 0310432066 dt 08-06-07.

DES-I, DGFT may kindly refer to the above mentioned licence M/S L& T Limited. The firm has submitted request for amendment of their above mentioned licence vide their letter of dated 16-02-10. Based on the information submitted, this Office recommends the following.

Export

- 1. The description of item no 1 may be amended to "Clamps, Brace Members, I/J Tube Assemblies, Segments, 6" HE-HB,8" HRG-HE for Flexible pipeline. Total Export weight is 142.85 MT may be incorporated in the license.*
- 2. Item no 2 & 3- as amended by the firm in their letter of 16-02-10.(Annex B)*

Import

- 1. The firm has submitted revised list of items deleting certain items & reducing quantity of import of items. This Office agrees to the import of list of items imported duty free.(List enclosed) NC may take a view for items where the firm has paid duty.*

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
14-05-10*

Shri Ramaytar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(31)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to revise the norms in respect of the subject advance authorization in accordance with their written comments. Regarding items shown by the firm in the revised list of goods at Sl.No. 6A, 11A, 18A, 19A, 25A, A, B, C & D, the Committee noted that firm has already imported these items by paying duty for which they will claim duty drawback. The Committee also decided to forward the revised list of goods alongwith firm's letter dt. 16/02/2010 to RA.

The Regional Authority may take necessary action accordingly.

S.No.45

Case No. A/R-37	M/s. Krishna Electicals Industries Ltd., Bhopal	HQ F.No.01/80/50/00269/AM05/DES-I	Lic.No. & Date
Meeting No.07/11		RA F.No.11/24/042/00001/AM05	1110008526 dt.08.06.2004
Date: 18.05.2010		Ratification of norms	

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The representative of the DIPP present in the

meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization with following modifications:-

1. Quantity of import item at Sl. No. 1 i.e. Aluminium in the form of Ingots may be allowed as 566.84 MT as **per SION C-1978.**

The Regional Authority may take necessary action accordingly.

S.No.46

Case No. A/R-39	M/s. Mudhra Fine Blanc	HQ F.No.01/80/50/00042/AM10/DES-I	Lic.No. & Date
Meeting No.07/11	Pvt. LTd.,	RA F.No.04/24/040/00313/AM09	0410104216
Date: 18.05.2010		Ratification of norms	dt.24.04.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 07/11 held on 18.05.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(32)/08-TSW(B)/241 dated 13.05.2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Mudhra Fine Blanc for ratification of norms of licence no 0410104216 dt24-04-09 & 0410093738 dt11-02-08

DES-I, DGFT may kindly refer to the above mentioned two licenses M/S Mudhra Fine Blanc Limited. The firm has not submitted the weight of export product though it was asked to submit the same. The firm has given calculation based on length only. Based on the information available, this Office recommends as follows for both the licenses.

Export

1. The word "Shim" may be suffixed to the description of export product.

Import

1. Since the firm has not given weight of the export & import product, Regional Authority of DGFT will call for the weight of export product & allow 4% wastage on weight basis.

The above issues with the approval of JS(B)

*B.C.Nayak
Development Officer*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(32)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(A.K. Mishra, Asstt I.A., MOS)
Member

(B.D. Ghosh, Jt. I.A., MOS)
Member

(Rajinder Pal Singh, Dy. DGFT)
Convener

||

(A. Komu)
Chairman